

(2018) 05 CAT CK 0112

In the Central Administrative Tribunal

Case No : Contempt Petition No. 282 Of 2017, Original Application No. 4289 Of 2015

Animesh Kumar And Ors

APPELLANT

Vs

Janak Digal And Ors

RESPONDENT

Date of Decision : 03-05-2018

Acts Referred:

Citation : (2018) 05 CAT CK 0112

Hon'ble Judges : Dinesh Gupta, J;K.N. Shrivastava, Member (A)

Bench : Division Bench

Advocate : K.M. Singh, Amit Sinha proxy, R.V. Sinha

Final Decision : Dismissed

Judgement

K.N. Srivastava, Member (A)

1. This Contempt Petition is filed against the alleged non- compliance of an interlocutory order dated 23.2.2017 passed by the Tribunal in OA 4289/2015.
2. Shri K.M. Singh, learned counsel for respondents, submits that the ibid OA has finally dismissed by the Tribunal vide Order dated 16.2.2018; a copy of which has been placed on record by him.
3. We have perused the Order dated 16.2.2018. In view of this Order, the Contempt Petition has become infructuous. Dismissed as such. Notices issued to the respondents are discharged.